

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

R.A. NO. 240/94  
IN  
O.A. NO. 2118/93

New Delhi, 10.8. 1994

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

J. D. Gupta  
R/O 68, New Rajdhani Enclave,  
Vikas Marg, Delhi-92. ... Applicant

Versus

1. Union of India through  
Secretary, M/O Urban  
Development, Nirman Bhawan,  
New Delhi. ... Respondents
2. Director General of Works,  
C.P.W.D., Nirman Bhawan,  
New Delhi. ... Respondents

ORDER (By Circulation)

In this review application dated 4.7.1994, Shri J. D. Gupta, has prayed for review of the judgment dated 13.5.1994 in O.A. No. 2118/93.

2. Under Order XLVII Rule 1, CPC, a judgment/order/decision can be reviewed only if, (i) it suffers from an error on the face of record; (ii) on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by it at the time the judgment was made, despite due diligence; and, (iii) for any sufficient reasons, construed to mean analogous reasons.

3. A perusal of the contents of this review application makes it clear that none of the grounds contained therein bring it within the ambit and scope of Order XLVII Rule 1, CPC.

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4. In the result, this review application is dismissed.

*An folgt*  
( S. R. Adige )  
Member (A)

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